

BEFORE RAMAYAN YADAV, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY

(Under Section 19 of RTI Act, 2005)

Ministry of Law & Justice: Department of Legal Affairs

Room No. 411A, "A" Wing

Shastri Bhawan, New Delhi-110001.

Appeal No. 6/JS&LA(RY)/IC/RTI/2015

Dated: 04/04/2016

IN THE MATTER OF

Shri Rampal S/o Mamchand,  
Ward No. 8/3, Karagar No. 04,  
Tihar Jail, New Delhi-110064

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhawan,  
New Delhi.

Respondent

**ORDER**

Dated: 04/04/2016

Shri Rampal (hereinafter, the Appellant), vide his RTI application No. Nil (received in this Department on 02/02/2016) has sought information on 14 points as under:-

Complete address of:

- (i) Law Commission of India
- (ii) National Commission for Review of Constitution
- (iii) ASGs of High Court
- (iv) Bar Council of India
- (v) All Labour Courts in Delhi (No. of Courts)
- (vi) Indian Council of Legal Aid & Advice
- (vii) Advocate, Shri Prashant Bhushan (including Court & Chamber No.)
- (viii) Advocate, Shri Ram Jethmalani
- (ix) NGO – Common Cause
- (x) Where to get NGOs registered
- (xi) Human Rights Law Network
- (xii) NGO - Centre for Public Interest Litigation
- (xiii) Indian Council of Legal Aid & Advice
- (xiv) National Mission for Justice, Delivery & Legal Reforms

2. The CPIO, Department of Legal Affairs (hereinafter, the Respondent), vide reply dated 4/2/2016, has informed the Appellant that the information sought by the appellant is concerned with different public authorities and that he should make separate applications to obtain the desired information from them directly. Moreover, the information sought by the appellant is also available on public domain. The Appellant, not being satisfied with the reply of Respondent, has preferred the present appeal dated 21/02/2016.

3. I have gone through the Appeal Memo, the information provided by the Respondent and the records available on file and I am of the considered opinion that the information sought by the Appellant in his RTI application is indeed concerned with different public authorities and separate applications need to be made accordingly. However, considering the fact that since the Appellant is in Tihar Jail and has no access to the Internet, the Respondent is directed to provide the Appellant with the requisite information, pertaining to this Department, within a period of 15 days from the date of receipt of this order. The appeal is disposed of accordingly.

4. In case the Appellant is not satisfied/aggrieved by this order, he may file an Appeal within 90 days before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.

  
(RAMAYAN YADAV)

**Joint Secretary & First Appellate Authority**

Copy to:-

1. Shri Rampal, S/o Mamchand, Ward No. 8/3, Karagar No. 04, Tihar Jail, New Delhi-110064.
2. Shri K. Ginkhan Thang, Dy. Secretary & CPIO, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi.
- ✓ 3. RTI Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001.